12 Noon

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

### REPORTED DECISION OF THE BRITISH GOVERNMENT TO SELL ARMS TO SOUTH AFRICA

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to call the attention of the Minister of External Affairs to the reported decision of the British Government to sell arms to South Africa and the reaction of the Government of India thereto.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, before you proceed further, I wonder if the House would agree that for Calling Attention motions there may be some time fixed. If the whole day is taken, that means waste of time.

MR. CHAIRMAN: Now, I am very grateful to Mr. Mahavir Tyagi for pointing this out in the House. I am very anxious myself and before the leaders of the various parties I have expressed my anxiety that Calling Attention motions should not take so much time as they have been doing. Now, we have adopted a certain formula, viz., one Member of each party out of the list shall be called first and later on the list might be revised and those whose names are not on the list might also be called, but when we shall stop should rest in the discretion of the Chair. If that is adopted and that is adhered to then alone we can control it.

श्री राजनारायण (उत्तर प्रदेण): श्रीमन्, मुझे इस संबंध में एक निवेदन करना है (Interruption) में श्री महाबीर त्यांगी की बात से बिल्कुल सहमत हूं श्रीर श्रापने जो बात कही उस बात से भी मैं सहमत हूं भगर मेरी मुसीबत जरा देख ली जाये। जिस दिन मैं इस सदन में श्राया, गुरू गुरू में मैंने श्रादरणीय माननीय स्वर्गीय डा० जाकिर हुमैन का ध्यान श्राक्षित किया था कि राज्य सभा में एड्जानें-मेन्ट मोशन नहीं होता है, उन्होंने हमको बचन दिया था कि रूल कमेटी में श्राप बुलाये जायेंगे। राज्य सभा में सेत्सर मोशन नहीं है, नो कान्फि-डेन्स गोशन तो है ही नहीं...

श्री सनापति : ये बातें मालम हैं।

श्री राजनारायण : तो डा० जाकिर हुनैन ने बीच की व्यवस्था निकाली । उन्होंने यह कहा कि हम कालिंग अंदेन्जन की परिधि ऐसी कर देंगे कि सभी परपज उसमें साल्व हो जायेंगे। इसलिये अब राज्य सभा का कालिंग अंदेन्जन केवल देकनिकल कार्नर में कालिंग अंदेन्जन नहीं रहता बल्कि वह एड्जानंभेन्ट मोजन की भी जक्त कहीं कहीं लेने की कोणिंग करता है। एक कालिंग अंदेन्जन में 29 नाम आये तो कालिंग अंदेन्जन जिस महत्व का होगा उसके मुताबिक चर्चा होगी। इसलिये आप ऐसी व्यवस्था कर दें जिस किसी प्रकृत पर बहुत से नाम हों, उसके लिये एक दिन जनरल डिसक्जन कर दें, वह कालिंग अंदेन्जन की तरह न लिया जाया करे...

श्री समापति : ग्राप बैठ जाइवे ।

श्री राजनारायण: तो ब्राप मेरी डिफिकल्टी समझ गर्ये।

श्री समापति: मैं समझ गया । लेकिन हर एक कस को जनरल डिसकशन में नहीं लाया जा सकता है।

श्री राजन/रायण: देखिये हम लोगों को कुछ जनहित में काम करना है।

MR CHAIRMAN: Mr. Rajnarain, I have listened to you. Now, I have called Mr. Bhupesh Gupta.

श्री राजनारायण: आप कम से कम एड्जार्न-मेंट मोशन रख दीजिये।

श्री ना० कु० शेजवलकर (मध्य प्रदेश): इस सम्बन्ध में मेरा निवेदन है कि आज बराबर तीन दिन हो गये, आज चौथा दिन है। सदन के प्रारम्भ होने के दिन से जितने कालिंग अटेन्शन नोटिस आए उनमें सीभाग्य से मेरा नाम रहा लेकिन दुर्भाग्य से मुझे एक दफा भी अवसर नहीं मिला है कि मैं कुछ पूछ सकूं। में निवेदन करना चाहता हूं कि जो प्रथा आपने... श्री एस० डी॰ मित्र (उत्तर प्रदेश) : ग्राज सौभाग्य नहीं है ।

श्री ना० कु० शेजबलकर : उसमें तो नाम गहीं है लेकिन पना नहीं मुझे पुकारा जायेगा कि नहीं। श्रापने जो प्रक्रिया बतलाई है, मैंने बराबर कल भी निवेदन किया था, परसों भी किया था, कि जिन लोगों का लिस्ट में नाम है उनको बोलने का हर हालत में श्रवसर दिया जाना चाहिये, श्रन्थवा यह बहुत बड़ी, गलत, चीज हो जायेगी। देखिये, इसमें मुझे श्रापत्त नहीं है यदि श्राप दूसरों को भी श्रवसर दें लेकिन जो लोग श्रपना नाम दिये है उनको श्राप श्रवसर नहीं दें, यह बात तो मेरी समझ में किसी तरह नहीं श्रा रही है।

श्री सभापित: मगर मैं यह भी देखता हूं एक ही पार्टी के श्राठ, दस नाम एकदम से श्राते हैं। तो श्रीरों को भी मौका देना चाहिये इसको भी देखना पडता है।

SHRI A. P. JAIN (Uttar Pradesh): Sir, may I make a suggestion? Calling attention T otices are of varying importance. There might be some very importa .t calling attention notices which nay require fuller discussion. I thine it will not be fair to lay down any rigid rule.

MR. CHAIRMAN: Therefore I say leave it to my discretion.

SHRI A. P. IAIN: If the calling attention notice is of very high importance, in tht t case you might give time for discussion. You may convert it into a motio I for discussion. On the other hand, so far as the calling attention motions are concerned I think your opinion that they must be limited in p( int of time should be strictly adhere! to, subject to the provision that I a calling attention notice is of gra re importance it may be converted ii to a motion for discussion.

SHRI M. M. 3HARIA (Maharashtra): Sir, may I bring to the notice of the House the system that prevails in Lok Sabha itself? Those who give such notices, thiir names are ballot-Ji/B(N)10RSS—6

ed and the first five names are printed on the calling attention notice. This principle of giving chance party-wise may do injustice to vigilant Members who give the notice. Let us take into consideration the very good practice that prevails in Lok Sabha. You can ballot the first five names.

#### (Interruption)

SHRI BHUPESH GUPTA: No, Sir. No, Sir. You yourself suggested a method. Now we are turning it into a discussion as to whether we should follow Lok Sabha or not.

SHRI N. SRI RAMA REDDY (Mysore): Please give me a chance . . .

MR. CHAIRMAN: I will consider all these matters and, if necessary, I will put it before the Business Advisory Committee and have their views, but let this discussion stop now.

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन्, मैं इस श्रीर श्रापका ध्यान श्राकित करता हुं ...

MR. CHAIRMAN: No. Sorry, no. The Minister.

MINISTER OF **EXTERNAL** AFFAIRS (SARDAR SWARAN SINGH): Mr. Chairman; the Government of India are greatly concerned about the British Government's declaration of intent to resume the sale of arms to South Africa. Government are in no doubt that the total effect of this shift in British policy will be to reinforce the racist regime in South Africa; instead of bringing stability, peace and security to the region, it will add to the existing tensions. Furthermore such a shift will affect the security and vital interests of a great number of countries in Africa and Asia, some of whom are also members of the Commonwealth. The proposed British decision would also be in utter disregard of the U.N. resolutions banning the sale of arms to South Africa.

In announcing their intention, the British Government invoked the so-called Simonstown Agreement concluded in 1955 which accorded Britain

## [Sardar Swarn Singh]

certain facilities at the Simonstown naval base for the defence of the sea routes round South Africa. Britain and South Africa agreed to cooperate in defence of the sea routes through their 'respective maritime forces.' The British Home Secretary, Sir Alec Douglas Home, declared in the House of Commons on July 20, that: "It is our intention to give effect to the purpose of that agreement and we believe that as a consequence we should be ready to consider within that context applications for the export to South Africa of certain limited categories of arms, so long as they are for maritime defence directly related to the security of the sea routes".

The British Government have sought to justify their partial return to their former policy of supplying arms to South Africa on grounds of broad defence needs in relation to the security of the trade routes "which have grown in importance since the closure of the Suez Canal". But this strange strategic doctrine has no relation to existing realities. It conjures up a threat where none exists, and tries to cover up the fact that Britain will be arming the racist regime of South Africa. Truth is that South Africa is today Africa's only military power, well-equipped with sophisticated arms and defence equipment. With her disproportionately greater military strength, South Africa is a threat to her neighbours and not the other way round. As regards the distinction which the British Government have sought to make between arms and equipment for maritime defence and arms which would assist enforcement of the policy of apartheid, it cannot convince anyone. It is our belief that any accretion of military strength to South Africa can only strengthen her resolve to continue the policy of apartheid. It will also inevitably introduce a new element of tension and conflict, especially for the neighbouring African countries, and bring in great power rivalry and cold war into the Indian Ocean region.

The House is aware of our desire to see the Indian Ocean region remain an area of peace and tranquillity, free of great power conflict, mili-

tary and naval bases and other manifestations of a military presence. We cannot but view with grave concern any intention of the British Government to introduce tension into this region through a resumption of arms supply to South Africa.

The House is doubtless aware that the declaration of British intent to arm South Africa has caused widespread dismay and concern all over the world, and more specially among the Commonwealth countries in Africa and Asia. The Prime Minister has already seint a message in reply to the British Prime Minister's communication on the subject, conveying our serious concern and misgivings over British intention to arm South Africa.

The House is also aware of the efforts so far made by India in the United Nations and other multilateral and international forums to prohibit the supply of arms to South Africa. At the recently concluded debate in the Security Council the Permanent Representative of India drew attention to the obligation of the international community to observe and implement the United Nations Resolutions on arms embargo to South Africa. On 23rd July, 1970, the Security Council reiterated its earlier resolutions and called upon all states to ban the sale of arms to South Africa unconditionally and without reservations whatsoever. The House may be assured that Government will do its best to concert efforts with all like-minded countries, especially of Asia and Africa, to dissuade the British Government from resuming arms supply to South Africa in consonance with Britain's own obligations to the Commonwealth and the United Nations.

## [MR. DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA: We are somewhat disappointed by this statement. We expected that in view of the clear stand of the United Kingdom Government, the Government of India would concretely tell us the lines that it is going to pursue in regard to this matter for preventing the sale of arms by the United Kingdom Government to the South African racist regime. Instead, we have

been told about the concern which they have. Sir, the External Affairs Ministry should eschew its shock or express on of concern. It is a 'Concern Express ~\ /alia' Ministry because on every issu< it only expresses its concern, it dt JS not say what they are going to to. They say, they will do their best. What is the best that you are going to do? That is what Parliament shuld be told.

First of all, he matter is extremely serious and I do not see even a proper assessn ent of the seriousness of the situatio i.

As you kno v, in 1967 the Tories demanded the lifting of embargo on arms sales to South Africa. The Labour Government refused at that time. As soon as the Tories came to power, soon ai ter the elections, they took a few stt ps. They decided that (i) the British forces would remain in Singapore; I hey will not be withdrawn from E ist of Suez; (ii) they decided that a 5ns sale to the South Africa Government should be resumed; (iii) they < ecided also to normalise relations v ith the racist South Rhodesian regime, and (iv) there was a clear sw kg in the racist trends in the elections in the Conservative vote. No wonder Mr. Enoch Powell, the Fascist dit tator, polled twice as many votes as ho got on the earlier occasion...

MR. DEPUT t CHAIRMAN : You should ask questions.

SHRI' BHUPISSH GUPTA: Yes, I am asking. Let me ask. What do you think you are" This question needs some explana ion. I am seeking clar'iication. I will ask my question. This assessment is not there. It is stated as an isolated action. This is a drive against /fro-Asian countries, a part of the conmon strategy which they are already implementing. There is indication of it.

SHRI C. D. PANDE (Uttar Pradesh): Sir, I rm st point out he threatened you and you smiled. This is submission to threats, and this is an insult to the House.

SHRI BHUPESH GUPTA: This is not a controversial matter. Do not teach me how to put a question. You are in the Chair, I know. Somebody

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in the Chair does not mean that he understands things better. These are facts which I am entitled to bring to the notice of the House. How incompetent this Government is in certain matters should be brought out by facts. We are told that Mr. Heath sent a communication to the Prime Minster. We would like to have this communication laid on the Table of the House. We are reading about the communication in the newspapers, English and Indian press. You snould tell what the main points in the communication are. The House is en-t'tled to be supplied with a copy of it. I demand, Sir, the copies should be supplied.

Now, Sir. they have not mentioned another thing. Recently the Security Council discussed this matter of embargo. Do you know what Britain, France and the United States did? They abstained from voting. What does it mean? Three big powers out of five, permanent Members, have come to the conclusion that nothing should be done. As you know, France was not implementing even the earlier embargo. In this situation three powers have combined together to see that nothing is done. We should take serious note of it and of what our Permanent Representative is doing. That I should like to know... (Time bell rings.) Why are you ringing the Bell?

MR. DEPUTY CHAIRMAN: You have taken seven minutes.

SHRI BHUPESH GUPTA: I took seven minutes. You are threatening every time. All right, I am not going to sit down.

MR. DEPUTY CHAIRMAN: It is not a question of threatening anybody.

SHRI BHUPESH GUPTA: Nobody can make me sit down.

MR. DEPUTY CHAIRMAN: I have only pointed out that you have taken seven minutes. This morning the Chairman said that we should devise some method by which we can regulate our proceedings. This is not the way to conduct the proceedings in the House.

SHRI BHUPESH GUPTA: You better sit down. I am not going to sit down.

MR. DEPUTY CHAIRMAN: I cannot tolerate this. You have taken seven minutes.

SHRI BHUPESH GUPTA: You do whatever you like. I am not going to yield. This discourtesy to the Members will not be tolerated

MR. DEPUTY CHAIRMAN: I have already told you that you have taken seven minutes to seek clarification.

SHRI BHUPESH GUPTA: And you have taken two minutes. You do not understand even a question ...

MR. DEPUTY CHAIRMAN: I know. You need not tell me about that.

SHRI BHUPESH GUPTA: Not at all.

MR. DEPUTY CHAIRMAN: You should rather try to complete the question as early as possible.

SHRI BHUPESH GUPTA: I have seen many Deputy Chairmen; they have come and gone. I have known many. You are not going to do this kind of thing to me.

SHRI M. S. GURUPADASWAMY (Mysore): On a point of order, Sir.

SHRI BHUPESH GUPTA: He can raise a point of order. I shall sit down. But this is very wrong. You should have told me that I could have only seven minutes.

(Interruptions)

SHRI M. M. DHARIA: On a point of order, Sir.

MR. DEPUTY CHAIRMAN: First Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY: Sir, the matter has become rather serious. I do not object to a Member of this House putting questions seeking clarifications. I do not, Sir, mind a Member also taking a little longer time and putting questions in his own style to the treasury benches. But I object to some of the expressions made by Mr. Bhupesh Gupta. And what has he said? You have

been standing and he has been persistently violating your direction. And he does not stop there. The most objectionable part of his expression is, he said that he has seen many Deputy Chiarmen in the past.

SHRI BHUPESH GUPTA: It is a statement of fact.

SHRI M. S. GURUPADASWAMY: Let me formulate my point.

(Interruptions)

The most objectionable part is that the whole substance of his statement is that he does not care for the Chair, he is not bound by your ruling, and he does not take note of it. If this is the attitude of a very responsible Member, a leader of a party, I do not know how we can function. And the tragic part of it is, you seem to be helpless. You are presiding over the deliberations and you are helpless. A still more tragic thing is, we are equally helpless. We sit here witnessing a great drama of filibustering going on. I do not mind filibustering ...

SHRI BHUPESH GUPTA: Is it a point of order?

(Interruptions)

SHRI M. S. GURUPADASWAMY: I do not want to be bullied. (Interruptions). I never get bullied. Why are you so upset?

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Gupta. I have called Mr. Gurupadaswamy.

(Interruptions)

SHRI BHUPESH GUPTA: This is no point of order. Is this a point of order?

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI M. S. GURUPADASWAMY: If that is so, I move that all the expressions made by Mr. Bhupesh Gupta casting aspersions on the Chair be removed from the record.

MR. DEPUTY CHAIRMAN: Mr. Dharia.

SHRI M. M. DHARIA: Mr. Deputy Chairman, Sir, I am really sorry at the manner in which my friend, Mr. Bhupesh Gupta for whom I have got regard, has tehaved to-day. I do share the feel ng of Mr. Bhupesh Gupta and so far as the present question is concerned, the whole House, the whole coui try in unanimous on this point. Th> only point is, at the time of calling attention motion, the Members are i ntitled to seek some clarifications a id a reasonable time should be give 1 to them. But again it is the discretion of the Chair. When the dair requests once, twice, thrice, think the Member concerned shot, Id take proper note of it. Particul riv when the Chairman is on his egs, it is the duty of every Membei to sit down immediately. Instead of that, to say that I have seen manj Deputy Chairmen is not proper. It i iay be a question of fact, but the v ay in which it was said was more listurbing. I have got great regard foi Mr. Bhupesh Gupta. I would appea to Mr. Bhupesh Gupta...

SHRI BHUPESH GUPTA: I do not want regarci. Condemn me. I do not want thi; kind of courtesy.

You condemn me. You pass a resolution condemning me.

SHRI M. M. DHARIA: Mr. Bhupesh Gupta cannot bully me that way.

SHRI BHUPESH GUPTA: You also cannot bully me. You condemn me. You can pass a resolution.

SHRI M. M. DHARIA: Mr. Deputy Chairman, when I am raising a point of order, Mr. Bhupesh Gupta, if he likes, can give ne a patient hearing and if he is not interested in hearing me, he can go ou:.. But he cannot obstruct me like th s. I am not going to be obstructed however loud his voice may be. He is not going to bully me...

SHRI M. S. GURUPADASWAMY: He cannot bully ne either.

SHRI M. M. D iARIA: So I would appeal to my friend, Mr. Bhupesh Gupta, kindly to ;ake into consideration the feeling of the House. The House has great regard for Mr. Bhupesh Gupta. Men bers are interested

in knowing his views. On many occasions his views are certainly appreciated by this House. Even if sometimes his views are not appreciated, the whole House has great regard for Mr. Bhupesh Gupta. So he should kindly take into consideration the feeling of the House. Let there not be any sort of humiliation of the person who is occupying the Chair. It is highly objectionable. It is highly condemnable.

SHRI BHUPESH GUPTA: Have you finished? Then I can answer that point of order.

SHRI M. S. GURUPADASWAMY: My motion is there.

SHRI GODEY MURAHARI (Uttar Pradesh): Mr. Deputy Chairman, I am very sorry for the way things are being conducted in this House. First of all, I must express my disagreement with the manner in which the Chair also conducts the proceedings. I must say that because whatever happens in this House is only a reaction of what comes from the Chair...

SHRI KRISHAN KANT (Haryana): And vice versa.

SHRI GODEY MURAHARI: Therefore, first of all, I would like to appeal to you ... (Interruptions). If they shout, they will have reaction from me also. That is why what I say is when there is something going on in this House, it is only a consequential reaction to what comes from the Chair. I am appealing to you that when somebody is making a submission or is trying to make out his point for getting a clarification, you give him enough time, let him present his point completely. But if you go on interrupting him in the middle, any Member would feel annoyed. Even when I am speaking, if you go on interrupting me in the middle saying, "Be done with it, be done with it." I definitely feel annoyed. That is why I am telling you, if you want that there should be ordely conduct in the House, then you should also exercise some patience. I do accept that some Members take an interminably long, time in coming to theic point, especially my friend. Mr. Bhupesh Gupta, or Mr. Rajnarayan. But then they have something to say

[Shri Godey Murahari]

and we must also recognise that. When they want करना चाहिये, लेकिन में इस ग्राधार पर ग्रध्यक्ष to say something, when they have something, important to say, they must be given an के द्वारा दिए गए आदेशों की अवहेलना का समर्थन opportunity. Let us not be very petty in this matter नहीं करता । आज स्पष्ट रूप से ऐसे बाक्यों का

Bhupesh Gupta who was involved today, I see so प्रगट हुआ है और इस कारण से में श्री गुष्पाद-many Members getting up and saying, "No, we प्रगट हुआ है और इस कारण से में श्री गुष्पादcannot tolerate this." I would like to ask how स्वामी के द्वारा रखे गए प्रसाव का समर्थन many Members have behaved in this manner during the last three days. There are ever so many करता हूं कि उन शब्दों को कार्यवाही में से Members. Why do you question only Mr. farier after 1 Bhupesh Gupta, why not others? I am only appealing to you, do not get excited. Let the Member complete his sentence. You can remind him saying that he has got only two minutes or के साथ इस समय सभी तक और वितक सुन रहा three minutes and so on and that he should stop at that. But do not go on hammering, "No, no". It is हूं । मैं यह जानना चाहता हूं कि किस संसदीय a very irritating thing.

SHRI BHUPESH GUPTA; Now I can also हमने ग्रन्य डिप्टी चैयरमेनों को देखा है । मैं join.

MR. DEPUTY CHAIRMAN: Mr. Bhandari.

SHRI BHUPESH GUPTA: Now I can also कर देखी जाय, ऐसे ग्रवसर ग्राये हैं जब मोहन join with others. I know that thing. I can answer

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभापति जी, हम एक विशस सर्किल में फंस गए हैं। सदस्यों के व्यवहार की चर्चा करते समय यह हमारा ग्रधिकार है कि हम ग्रध्यक्ष के व्यवहार को भी उसमें शामिल करें लेकिन अगर इन दोनों के बीच विवाद चलेगा तो इस समस्या का सम धान कभी नहीं हो सकता। ग्रावश्यकता इस बात की है कि हम इस परम्परा को निभाएं कि ग्रध्यक्ष के ग्रादेशों का यहां पालन होगा। मध्यक्ष ने म्रादेश सम्चित विचार के बाद दिया है. उसमें ग्रीर ग्रधिक गंजाइण है सुधार की या सदस्यों के विचारों के श्रिभिव्यक्त करने के तरीके को ध्यान में रखकर ग्रध्यक्ष को ग्रपने निर्णय के सम्बन्ध में कुछ लचीलापन रखना चाहिए यह सब चीजें ऐसी हैं जिन्हें ग्रध्यक्ष की कुर्सी पर बैठने वाले व्यक्ति को विभिन्न पार्टियों के सदस्यों के साथ ग्रापस में विचार करके तय

Then, just because it happens to be Mr. प्रयोग किया गया है उनमें अध्यक्ष के प्रति ग्रसम्मान

श्री राजनारायण: श्रीमन्, मैं बहुत धीरज प्रया के मताबिक यह कहना ग्रसंसदीय है कि अपने मित्र मोहन धारिया जी की बहत इज्जत करता हं मगर यहां सदन की कार्यवाही निकाल धारिया जी ने कहा है कि मैं नहीं बैट सकता, में चेयर की आज्ञा नहीं मानंगा और वे बराबर बोलते रहे हैं ग्रीर चेयर कुछ बोला नहीं है। ऐसे श्रनेक श्रवसर श्रावे हैं जबकि न चाहते हुये भी हमारे मित्र जो इतने संसदीय रहते हैं, हमारे बुजुर्गश्री भंडारी साहब, उनको भी कभी कभी यह कहना पड़ता है कि चाहे मैं निकाल दिया जाऊं मगर में ग्रपनी बात ग्रवश्य कहंगा। (Interrup-मै शीलभद्र याजी की ग्रांख से कैसे देखंगा. में ग्रपनी ग्रांख से देखंगा । इसलिये हनेशा से मेरी मान्यता रही है कि चेयर श्रीर सदन के सम्मानित सदस्यों का व्यवहार एक दूसरे के प्रति सना हुआ है । मैं यह जानना चाहता हं कि कोई भी सम्मानित सदस्य जो पांच मिनट तक यहां बोल रहा हो ग्रगर वीच में उसको दो या तीन बार टोका जाय तो उसकी धारा क्यों नहीं टुटेगी। उसकी धारा निश्चित टूट जायगी। इसलिये में निवेदन करना चाहता हूं कि इस मामले को ज्यादा बढ़ाया न जाय ग्रीर श्री गुरुगदस्वामी जी ने जो प्रस्ताव सदन के सामने रखा है में यह चाहता हूं कि मैं इस मनोस्थिति में रहं कि मैं उनके प्रस्ताव का समर्थन कर सक्, लेकिन ग्रगर वे यह कहें कि कोई बात ग्रसंसदीय न हो ग्रीर

SOME HON. MEMBERS : No time limit. (Interruvtions)

श्री ना० कृ० शेजवलकर: ग्रान ए प्याइन्ट ग्राफ ग्राईर। मेरा निवेदन यह है कि जो सदन के नेता है वे ग्रभी उधर से ग्रा रहे हैं ग्रीर यह सारी चर्चा पहले चल चुकी है। तो भ्या नये सिरे से फिर इसको शुरु किया जायगा?

MR. DEPUTY CHAIRMAN: Jus\* a minute. The Chairman this morning had expressed his concern about the time that is consumed during the Calling Attention discussion. Yesterday, for one matter we have spent the time of this House, about three hours Just a minute. For Calling (Interruption)... Attention Notice, normally, I think it was the procedure that only half an hour could be utilised. For Calling Attention Notice, we have gone from half an hour to 45 minutes; all right, from 45 minutes to one hour, if that is an important matter. (Interruptions). Therefore, what happens? Yesterday, in one hour only two or three persons could ask clarifications. So, what is the procedure by which we are supposed to ask clarifications? I think if you honestly make out your point... (Interruptions)—please listen: one question should not take more than one minute or at the most two minutes.

SHRI A. D. MANI (Madhya Pradesh): Three minutes, Sir.

MR. DEPUTY CHAIRMAN: Yesterday we spent one hour for three questions. It means that every Member had taken about 8 to 10 minutes. Now, Shri Godey Murahari said that the Chair is ringing the bell or interrupting the Member. Just now I said 'five or six minutes' I told Shri Bhupesh Gupta, 'it is only five or six minutes'. Shri Godey Murahari said. "There is not enough time." ... (Interruption). Please sit down.

SHRI GODEY MURAHARI (Uttar Pradesh): Sir, there is a lot of difference between saying 'it is only 5 minutes' and keeping quiet. But if you go on saying "Be done with it, be done with it", then?

उसको भी इस सदन की कार्यवाही से निकाल दिया जाय तो मैं चेयर को यह ग्रधिकार देने के लिये कतई तैयार नहीं है । कभी भी मैंने इस राइट को कंसीड नहीं किया है, चेयर केवल कार्यवाही को नियंत्रित कर सकता है, रेगलेट द प्रोसीडिस चेयर ने ग्राज बड़ा ब्यापक ग्रधिकार ले रखा है जो जनतंत्र की हत्या कर रहा है। जो चेयर को मनपसन्द न हो उन बाक्यों को भी निकालने को चेथर तैयार हो जाता है। इसलिए मैं ग्रापसे निवेदन करूंगा ग्रीर ग्रापके जरिए ग्रपने मित्र श्री गरुपादस्वामी जी से निवेदन करूंगा कि वे ग्रपने प्रस्ताव पर इंसिस्ट न करें। ग्रगर कोई ब्रसंसदीय बात है तो उसको जरूर निकाल दें। लेकिन कोई संसदीय बात हो ग्रीर वह किसी को रुचिकर न हो तो किसी की रुचि पर किसी बात को कार्यवाही से निकाला जाना ग्रमर्यादित ग्रीर असंसदीय हो जाता है। इसलिये मेरी प्रार्थना है कि गरुपादस्वामी जी अपने प्रस्ताव पर इस समय इंसिस्ट न करें, ग्रौर यही कहें कि उसको ग्राप देख लें श्रीर जो स्रसंसदीय हो उसको निकाल दें।

SARDAR SW AR AN SINGH: Let us come back t> the Calling Attention Notice rati er than continue like this

SHRI AKBAil ALI KHAN (Andhra Pradesh): May I\_ request you to proceed with the subject?

MR DEPUTY CHAIRMAN: All right.

SHRI NIREN GHOSH (West Bengal): Let us close down the matter, Sir.

MR. DEPUT Y CHAIRMAN: That is why I am c osing it down. Please sit down. As I s dd, this morning only the Chairman .

#### (Int -rruptions)

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): For a minute, may I request the House, before the Calling Attenti >n Notice is taken up, that some tine is fixed, half an hour . . . (Interruptions) . . . half an hour, according to the importance of the matter. Ac ording to the importance of the Ca ling Attention Notice, some time may be fixed.

MR. DEPUTY CHAIRMAN: Please sit down. After five minutes, it is pointed out that the time is over. For asking clarification two or three minutes are enough. At the end of seven minutes he was told—"you have taken seven minutes"—two minutes were not enough for winding up for Shri Bhupesh Gupta? You have said that I am only ringing the bell and interrupting the Member. After five minutes, I told the Member, "Two minutes more."

SHRi GODEY MURAHARI: That will be natural reaction . . .

#### (Interrwptions)

MR. DEPUTY CHAIRMAN: I have no objection if it is the desire of the House that we should allow the Hon. Members of the House the whole day for the Calling Attention Notice for which I am prepared to sit in the Chair and to hear the long speeches of Shri Bhupesh Gupta, Shri Raj-narain, Shri Godey Murahari and all other Members. So far as I am concerned, I have to sit here. But it is a matter of concern for the government to see how the business is finished. It is not my business. Therefore, I seek the co-operation of the whole House. Let there be some procedure. My point is that if we can restrict the time of the hon. Members, we can allow more hon. Members to speak and ask questions. He said he was putting his name. During the last three days he could not ask any clarification. Why? Yesterday, we spent three hours. Only one person from each party could get a chance. So we have to overcome these difficulties. .. (Interruptions). Only I want the cooperation of the Members and if you do not want to cooperate, as I have continue. ... (Interruptions) So far as the Calling Attention Motion is concerned, there is no necessity for that and I would appeal to the hon. Members that they should use proper language and they should not use derogatory language while addressing the Chair. It is highly improper.

SHRIMATI YASHODA REDDY (Andhra Pradesh): With gxeat respect and humility I wish to draw your attention to one thing. .... (Interruptions). ... You said that Members need only one minute to seek

clarification. I entirely agree with you, Sir. There were times. But days have so changed now and the Ministers do not come out with correct answers and clarifications. ... (Interruptions). With great respect and humility I say you are only admonishing, the Members. Why don't you pull up the Ministers to cooperate with the Members? Only then the House will be satisfied.

SHRI BHUPESH GUPTA: Sir, since I have been the subject-matter of controversy, I want to make my position very clear. Sir, It was not my intention at all to personally cast any reflection or insult you in any manner. Sir, I am prepared to follow the rule. If you say "One minute for each Member" I can assure you that I shall follow that, provided everybody follows it.

श्री राजनारायण : ग्राब ग्राप ज्यादा टाइम मत लीजिए, बोलिए ग्रुपनी बात ।

SHRI BHUPESH GUPTA: I suggest you better make up your mind how much time you want to give to each Member and we shall keep that in our minds.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, the Chairman has said this morning that he will consult he Leaders of the various Parties about this matter, how much time should be taken.

श्री राजनारायण: श्रीमन्, मेरा एक प्वाइन्ट स्नाफ स्नाइंर यह है कि जब स्नाप चेयर पर हैं तो बार बार स्नाप चेयरमैन को यहां रेफर मत किया करिये। जब स्नाप चेयर पर हैं तो स्नाप यहां की प्रोसीडिंग्स को रेगुलेट करेंगे। चेयर ने क्या कहा यह जब बह स्नायेंगे तो देखेंगे।

श्री उप सभापति: अच्छा, आप वैठिये ।

SHRI BHUPESH GUPTA: Sir, if any reasonable time is fixed, everybody will obey. We heard in fact in the other House there was a suggestion about a revolution bell. I think you should fix a hammer bell on the ministerial benches and on our benches and if we exceed the time, that bell should work.

Now, Sir my suggestion is that the Government should have called a meeting of the Ce mmonwealth countries which are against this action of the British Gov\* rnment and they should have condemned such action on the part of tl.e British Government. I think 20 countries have already expressed themselves against this proposal of tie British Government to sell arn i to South Africa. They should join ly issue a declaration condemning I his action and our people in the UNO and also in the Security Council should seek condemnation by the; e bodies of this action on the part i i the British Government. Also. Si ' like the Kenyan Foreign Minister we should tell the British Governme it that if they proceed with this ki id of strategy and plan of selling arms to South Africa, they are only encouraging apartheid. After 91 we haw got one million people living in South Africa. We should declare hei e and now that the Commonwealth ends and it is dissolved. If the Kenya 1 Foreign Minister can say this, wl y can't we do it? That is why I say that the Government of India sb uld behave in this manner. I think this kind of mere expression of ou concern will not do. Moreover, Sir it is only a hypocritical expression of concern and they are not at all mc ved by it. I hope certain bold acti< n in this matter will be taken a;

SARDAR SWARAN SINGH: As this question rela ;es to the intended supply of arms ly British to South Africa I would h; ve been accused of not adhering to tie rule of relevancy, if I had given the Government's assessment on th> British Government's policy about their position with regard to tlie East of Suez or Rhodesia, although on both these matters the Govt's, position is well known and there should be no doubt on that score. Ii the last part of Shri Bhupesh Gupta's speech he has made two or three suggestions. He has asked abou\* the Government's

ainst the British Government. The Tories have

been running racial rio s in England itself. For

meeting such a situation a much bolder action

is c; Hed for and that is the immediate

withdrawal from the Commonwealth; t iat is

the supreme task of the hour.

views. So far as the copy of the letter which our Prime Minister has written to Prime Minister Heath is concerned, I would only point out...

SHRI BHUPESH GUPTA: Their letter also.

SARDAR SWARAN SINGH: I would plead with him to have a look at the proceedings of the British Parliament. Prime Minister Heath was asked to produce a copy of his letter to the Commonwealth Prime Ministers and Heads of Governments and also their replies. He said that there is a convention that these are not made public although extracts of these have appeared in the newspapers. Some extracts have appeared. This was one of the points urged.

SHRI BHUPESH GUPTA: The British Parliament's practice is, in such cases the communications are placed in the form of White Papers and the Indian Government have done it in regard to our correspondence with China. Why cannot you do it in this case?

SARDAR SWARAN SINGH: In the case of China, the situation was different. In those matters you will agree that even if you have to release the correspondence, you have to get the agreement of the other party but about the substance of the letter, I would like to inform the hon. House in very unmistakable terms that our Prime Minister has taken a very strong line in this connection. She has said;

'Any accretion of military strength to South Africa can only strengthen her resolve to continue the pol:cy of apartheid which all civilised Governments of the world abhor and condemn."

She also said:

"It is our considered view that the total effect of this new approach to the South African questions will be to reinforce the racist regimes in Rhodesia and South Africa. Instead of bringing stability, peace and security in the region, it will add to the existing, tensions" and things to that effect.

SHRI BHUPESH GUPTA: What has Health said in justification of that?

SARDAR SW ARAN SINGH: That I have covered in my statement. If you study the statement I have given, the elements of their stand are there. What are we doing in the UN? Our Permanent Representative and our Delegation there have made very strong statements on this point in the forum of the UN and they have actually been published. They are published documents. If the Members are interested, we can get copies of those statements and place them on the Table of the House. The third point raised is about a meeting of the Commonwealth countries to be convened and that

SHRI BHUPESH GUPTA: to condemn ...

SARDAR SW ARAN SINGH: You cannot say that the meeting is to condemn. The meeting will decide what it wants to do.

SHRI BHUPESH GUPTA: The agenda may say 'for condemnation'.

SARDAR SW ARAN SINGH: How can the agenda contain this wording? You cannot say this is being convened to condemn. There is no use of convening it if you are to say: 'Ths is the resolution and we want you to approve it'. I would submit that in any case in Lusaka, in about a month from now, the nonaligned countries, including a large number of Commonwealth countries, are attending the conference. this matter being an important one, is bound to come up. I do not think any separate meeting of the Commonwealth countries in this respect is needed. We are in touch with the other Commonwealth countries through their representatives here and through our High Commissioners in those countries and we are co-ordinating action in this respect. About the last suggestion that we should straightway say Commonwealth should be dissolved, I think it is too drastic a thing to be expected in the course of a Call'ng Attention Notice.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Deputy Chairman, Sir, I would like to know from the

Foreign Minister about this that the British Prime Minister, Mr. Heath, in justifying the decision of his Government to supply arms to South Africa, has said that it will be for the maritime defence of South Africa and her trade, and then also that it will be for external use. Now, Sir, that is what the United States of America said when they supplied arms to Pakistan, which were later on used against us. And that is what the USSR is now that the arms supplies that they are making to Pakistan will not be used against India. But the fact is that these countries have always used them in their own interests against their enemies. Similarly, in this case the UK decision to supply arms will strengthen to sustain the racist regime in South Atrica, and it will not promote the accord existing among the diriment races in other countries; In view of this decision, is it not desirable—even the Government in Britain failed to Labour implement the majo-r ty decis'on of the United Nations that the racist regime in Rhodesia should be liquidated; now this Conservative Government has decided to supply arms to South Africa—is it not desirable then that we should take more positive action instead of sending just protest notes? And the more positive action lies in our deciding to withdraw from the Commonwealth. Is it also not a fact that some of the Commonwealth countries, who have expressed their resentment against this decision, have taken the stand to withdraw from the Commonwealth? And why should not the Government of India take the lead in coordinating the activities of all the Commonwealth countries who are opposed to this decision?

SARDAR SWARAN SINGH: I agree with the first part of the statement that the excuses put forward by the British Government in justification of their intention to supply arms are not valid. We have not accepted them and that is what I have said in my Statement. About the more positive action that he has suggested, this, to my mind, at the present moment at any rate, is negative action, and this is a matter about which we need not take

view in haste. We should continue our pressure in conjunction with other Common wealth countries and other non-aligne< countries to impress upon the iiritsh Government the inadvisabilit • of going ahead with their intensions.

श्री सुन्दर सिंह भंडारी: श्रीमन्, सरकार की तरफ से यह कहना कि अंग्रेजों ने हथियारों को देने के लिये जो कारण दिये हैं उसको सरकार उचित नहीं मानती ग्री इसमें से साफ जाहिर होता है कि रंग-भेद की नीति को बढावा देने के लिये इन हथियारों का इस्तेमाल होगा-इस बात की मुझे खुणी है कि उन्होंने सरकारों की तरफ से केवल कही हुई बातों पर भरोसा न कर के ग्रसलियत पर कुछ जाने का प्रयत्न किया है, अच्छा हो कि यही घर के साथ सम्बन्ध रखने वाली बातों के सम्बन्ध में अपनी नीतियां बनाने पर भी लागू हो ग्री पड़ीस में जो हो रहा है उसके लिये विदेशी सरकारों के जो एक्सप्लेनेशन दिये गये हैं उन पर विश्वास करके उनकी फेस-बैल्य पर हीं ध्यान देने की जो ब्रादत है उस ब्रादत को यहां भी छोड़ें जैसा कि इस मामले में छोडने की कोशिय की है। लेकिन क्या यह बात सच है कि इन हथिया हैं को दे कर अंग्रेज इंडियन ग्रोणन में ग्रपनी मिलिटरी पोजीशंस को कांसो-लिडेट करने का भी ख़्यत कर रहे हैं जैसा कि उसने सिंगापुर से हटने के निर्णय की बदलने का फैसला कर लिया े श्रगर ऐसा है तो हम राष्ट-मंडलीय देशों का समर्थन इस बात के लिये प्राप्त करें कि इंग्बैंड ग्राफीकी देशों को हथियार देने के अपने इरादे को छोड़े। यह एक बात है। उसके साथ साथ यह जो घेरा धीरे-धीरे हिन्द महासागर पर बढ़ रहा है, और जिसका प्रमाण विभिन्न प्रकार से हमें प्राप्त हम्रा, इंगलैंड भी जिसमें जुड़ गया, रूस के बारे में भी इस प्रकार से प्रमाण हमें मिला जबकि मारिशश में भी उसने ग्रपने ग्राप को इस्टैबलिश करके धीरे धीरे एक मिलिटरी बेस, एक नैवल बेस बनाने का उसने प्रयत्न किया। श्रास्ट्रेलिया भी काकबनी की तरफ बढ़ रहा है ग्रपने ग्रड्डे बना कर । कम से कम मलेशिया में इस बात की चिन्ता है। तो क्या भारत सरकार इस नये डैबलपमेंट के आधार पर हिन्द महासागर में अपनी स्थिति अधिक जटिल न बने इसके लिये भी कोई व्यावहारिक पग उठायेगी नम्बर एक ।

ग्रौर नम्बर दूसरा, जैसा कि श्री डगलस ह्यूम ने भी कहा है, ग्रखबारों में जो उनका रिएक्शन है उसको मैं कोट करता हूं, उन्होंने कामनवेल्थ के बारे में कहा :

"Britain valued the association but insisted on being treated as a member able to decide in its own interest."

यानी इंगलैंड भी-क्योंकि सारे कामनवेल्थ देशों ने इस ग्रामं सप्लाई का विरोध किया है उन्होंने इसमें से यह रास्ता निकाला कि एसोसियेशन तो हम चाहते हैं लेकिन हम अपने इंटरेस्ट में ग्रपनी नीती बनाने का ग्रधिकार सुरक्षित रखना चाहते हैं। तो क्या इस रिएक्शन के ग्राधार पर भी भारत सरकार इस कामनवेल्थ की ग्रावश्यकता, इसकी उपादेयता के सम्बन्ध में पुनर्विचार करेगी।

SARDAR SWARAN SINGH: It is a little difficult for me to answer because he did not put any specific question. So far as the general situation in the Indian Ocean area is concerned we have clarified our position more than once. We are totally opposed to the establishment of any military bases; we are opposed to the military presence of any country, particularly of the big powers, in the Indian Ocean area because we want this area to remain an ocean of peace rather than of tension and conflict. And from whatever source 'it comes we are totally opposed to the induction of any military presence or establishment of bases of any type there.

About the second question he says whether we should not review the utility of the Commonwealth. This is a matter which should be and is under constant review and if we find that this association of Commonwealth countries—it is no longer

[Sardar Swaran Singh] British Commonwealth; it is an association of countries where the Asian and African countries are in a large majority . . .

SHRI BHUPESH GUPTA: Is it Subzi Mandi Commonwealth or what?

SARDAR SWARAN SINGH: It is neither Calcutta nor Subzi Mandi. It is a Commonwealth of free independent countries and the next Commonwealth Prime Ministers' Conference as you know is going to be held in Singapore. The next Commonwealth Prime Ministers' Conference if it takes place at all will take place in Singapore.

SHRI NIREN GHCSH (West Bengal): That is one of the themes that you are propagating.

SHRI BHUPESH GUPTA: Who is the Head of the Commonwealth?

SARDAR SWARAN SINGH: Not Mr. Bhupesh Gupta.

The utility of continuing this association is a matter which is constantly under review. We feel that at the present moment with a preponderance of members from among the African and Asian countries who have recently become independent, it is a forum which if properly utilised could yield useful results both in the economic as well as 'in the political fields. If at any moment we find that there is no utility for it, we would certainly be fully prepared to say good bye but we should not do that in a huff.

Then he referred to the presence of the British in Singapore. I do not know what really 5s the implication of what the hon. Member has said because 1 had an impression that he and his party were in the past in favour of the continuance of the British presence in that area and they said that this withdrawal is Likely to cause a vacuum which is a matter of concern, a theory which we have totally rejected.

SHRI SUNDAR SINGH BHANDARI: We only warned about the situation which is developing by the

withdrawal of the British. We have never supported that the British should remain there.

1 P.M

SARDAR SWARAN SINGH: I am glad that his opinion, at any rate, in this respect coincides with ours . . .

SHRI SUNDAR SINGH BHANDARI: I do not know how you have been so 'ignorant.

SARDAR SWARAN SINGH: If you read the speeches of your party you will not get this impression. I never make a statement casually, Mr. Bhandari. Be rest assured and I am happy that you want to change it. In fact, in several matters . . .

SHRI SUNDAR SINGH BHANDARI: I am happy that intelligence has dawned on you.

SARDAR SWARAN SINGH: Now, if Malaysia or Singapore or any other country, for the'ir defence, want to enter into a mutual agreement, then you may like it or you may not like it, but that is a different matter.

SHRI C. D. PANDE: They are wiser than you are.

SHRI CHITTA BASU (West Bengal): It has been admitted that the proposed sale of arms by the United Kingdom to South Africa would constitute a grave threat to the independent States of Africa which are neighbours of South Africa. May I know from the hon. Minister why the Government has not mentioned the likely effect of this arms supply to South Africa? The arms supply to South Africa is likely to be used by the Rhodes'ian Government and other Governments to suppress and subdue the people's movement in certain other African countries who are fighting against the White regime and fighting for their emancipation. If the Government of India is committed to helping morally and materially those people who are fighting against the White domination and for their independence, why has not the statement condemned 'it and said something about their attempt to help those people who are fighting

against the White domination in other countries? These arms are also likely to be used in Rhodesia, Angola and Mozambique to subdue the people's movement there. My second question is this. Why does not the Government make a categorical declaration now that if the United Kingdom does not comply with the request or does not properly respond to the feelings expressed by India as well as by the Afro-Asian countries, the Government of India will decline the invitation to attend the next meeting of the Commonwealth countries?

SARDAR SWARAN SINGH: About the first question, whether such arms are actually passed on to the racist regime in Rhodesia or not, the fact that the military power of South Africa gets augmented is in itself a direct help, direct encouragement and direct support to Rhodesia and for this reason alone we would be totally opposed to any such move, to supply arms to South Africa. In reply to the second question, I would like to say that the next Commonwealth Prime Ministers' Conference, if at all it takes place, will be in Singapore and the invitation will be by the Prime Minister of Singapore. Whether it would be wise for us to decline such an invitation is a matter which should not be lightly com-mented upon. Singapore is a friendly country with whom we have the best of relations. Moreover, it is bad tactics to say what you want to do after ten steps at the very beginning. It is just not done.

SHRI A. G. KULKARNI (Maharashtra): Sir. I am particularly interested to know from the Foreign Minister—I have gone through the statement—I really wanted to find out what positive action Government wants to take. They have stated they have taken some positive steps like going to the United Nations where, as my friend Mr. Bhupesh Gupta has stated, three out of the five abstained from voting. What is the use of the Security Council resolution banning arms supply to those African countries? Particularly I draw his attention and the Foreign Minister must be also aware of this.

I say in this move the feeiing is developing in the United Kingdom about strengthening the racist movements, particularly aga'.nst Asians and Indians, whatever it is. Why is the Government of India taking such a low posture and making a week assessment of this type of thinking which Ss dangerous to Asian interests, Indian interests, interests generally on this side? So, Sir. it is not only to that extent the sending of expressions of regret and all those things wMl not do anything, but at the outset the minimum the Government of India can do is to see that this racist movement due to Enoch Powei or whoever he is is not strengthened. The Conservatives have repaid their voters by declaring their decision of sending arms to South Africa. So I wanted to know from the Government this, that they must denounce this type of action at the highest authority. Secondly, the danger of enforcement of the policy of apartheid is there. Lastly, the Asian and African heads of countries should call a meeting to decide on some positive steps. Further. I do not suggest that the Prime Minister should not go to the Commonwealth Prime Ministers' Conference but by go'ing there sufficient strength must be mustered to show to the United Kingdom that the interests of the Commonwealth countries will not be sacrificed by such actions of the United Kingdom Government.

SARDAR SWARAN SINGH: I have noted his views and I greatly value them.

SHRI A. D. MANI: I want to refer very briefly to three points for clarification. My hon. friend. Shri Bhu-pesh Gupta, raised a question about the United Nations in respect of this issue. May I ask the Minister whether he would instruct our delegation to raise also the issue of the Simonstown Agreement in the U.N. General Assembly because even 'in the United States there is a good deal of scepticism about Britain being involved in the Simonstown Agreement and their defending the Cape route. Even Britain's western allies do not believe in the desirability of the agreement, and they are

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The second point is. the British Government has acted in defiance of a U.N. resolution. We are a Commonwealth country. Can we not ask Britain as a Commonwealth country what are the kinds of arms she is supplying to South Africa? The plea offered by the Heath Government is that they are supplying maritime weapons.

SHRI BHUPESH GUPTA: Aircraft, hel'icopters • . .

SHRI A. D. MANI: We have got a right to ask them what is the kind of weapons they are supplying to South Africa and what steps they are taking to see that they are not used against the African population. The British Government may well say "this is a matter wh'ich concerns us", but this concerns also the Commonwealth.

The third point is. I quite agree with the hon. Minister that we cannot decide the question of India's continuance in the Commonwealth in a calling attention motion. Apart from this, the Minister is aware that India is subjected to humiliation, that Indian immigrants are asked to move in restricted

SHRI BHUPESH GUPTA: It cannot be decided in a calling attention motion or in an Unstarred question.

SHRI A. D. MANI: Indians are being kicked out of Great Britain. In the face of this humiliation that we are facing. I only want the Minister to tell us and clarify by saying that we shall- keep an open mind on the question of walking out of the Commonwealth if the need arises.

This is necessary because everybody thinks that we are hanging on to the coat-tails of Mr. Heath or Mr. Douglas Home. We want that impression to be dispelled.

SARDAR SWARAN SINGH: On the first 'issue. I do not know why we should depend upon the American attitude which in this case is also critical of the British move. Our objection is much more fundamental. Here is a racist regime wedded to a policy of Apartheid; we are opposed to it and we need not go into the interpretation of the terms of the Simonstwon Agreement; we are opposed to any supply of arms even if the agreement enjoins some responsibility on them. After all, the Labour Government were not supplying arms. Therefore this is not a legal matter. It is a political issue. We should say that we are totally opposed to it. agreement or no agreement

to a matter of urgent

ublio importance

Then on the second issue that there is a United Nations embargo, that we are a member of the Commonwealth and that we should ask the United Kingdom to give us information about the supply of arms; we are not interested in that information at all. We are mposed to the supplying of any arms. Do you have an open mind in this? If they convince you that particular types of arms are not going to be used against others, will you accept it? So, this argument, entering into this type of query, weakens our stand which should be forthright that we are opposed to it, instead of entering into any argument with them

About the general question as to whether we should or we should not continue in the Commonwealth. I have already expressed my views

SHRI N. R. MUNISWAMY (Tamil Nadu): As the Government and the country are aware, recently a Resolution was passed in the Security Council whereby they have condemned the United K'mgdom for having violated...

### (Interruptions)

SHRI MULKA GOVINDA REDDY: Sir, Mr. Mani always monopolises on every point,

MR. DEPUTY CHAIRMAN: If you want. I will Tive you a chance.

SHRI N. R. MUNISWAMY: Recently, the Se> urity Council has passed a Resolution condemning the violation of this embargo which was there for over IOI- years . . .

SHRI BH1PESH GUPTA; It is PL-480.

SHRI N. R. idUNISWAMY: Let me be heard. Wh t is this?

Recently, a Resolution has been passed by the Security Council condemning the Tnited Kingdom for having violate d this embargo which was in existence for over IOi years. They have aho passed a Resolution that African countries and other countries mus:; also adopt measures whereby they :an see that this is implemented we 1. From our side, what is the line th it you are going to think of to set that this measure is carried out? The Commonwealth Conference is o be very shortly convened and ihe Prime Minister is going there. Vhough we cannot refuse the invitation can we not at any rate move in he matter and express our censure oi resentment as regards this and pass a resolution saying that what they ha\ e done is only creating further tension so far as the Apartheid Policy is concerned? Being a member of the Commonwealth, we have got ever/ right to do it. If it is not allowed, let us call such of those like-min led people to come to Delhi and we can express our concern and condemn, the United Kingdom Governmr nt for having violated this embargo.

SARDAR SWARAN SINGH: I do not know v hat I am supposed to answer, Sir. He is more or less repeating what I have said in my statement. No new point has been urged.

SHRI N. R. MUNISWAMY: How are you going to act in pursuance of the Security Council Resolution. I would like to know whether the Prime Minister would pass a Resolution in the i oming Commonwealth Conference expressing our regret at the United K;ngdom violating certain principles whereby we can condemn their attitude?

SARDAR SWARAN SINGH: We have not waited for the Commonwealth Conference to clarify our attitude. We are here and now saying that this action of theirs is condemnable.

SHRI LOKANATH MISRA (Orissa): And we have no other friends or supporters.

SHRI BHUPESH GUPTA: Why don't you say that it has committed a crime against mankind?

SHRI BIPINPAL DAS (Assam): In fact I was very much disappointed. The basic question he has not replied at all. It is all very good to say that we feel concerned. We go to the United Nat.ons and express our concern. But nothing will happen at the United Nations. It is absolutely useless. We wrote letters to the British Prime Minister. He also replied to us. The Government has ad-m'tted that the explanation given by the British Government for the proposed supply of arms to South Africa cannot be accepted as valid. That is only a cover for strengthening the racist regime in, South Africa against the interests of the coloured people. Now, this a direct attack, if I have understood correctly on the very basic foreign policy of the Government of India as a whole. What do you propose to do about it? Simply writing letters and expressing opinions, is that sufficient? A very basic question has been asked by everybody . . .

SHRI BHUPESH GUPTA: Ordinary letters will now go Express Delivery.

SHRI BIPINPAL DAS: . . . about our stay in the Commonwealth. The honourable Foreign Minister has frequently said something which is nothing but an evasion of this question. I want to ask a concrete question. What are the factors that stand in the way of the Government of India for not indicating in the clearest possible terms to the British Prime Minister that if they supply arms to South Africa, if they do not listen to our advice, then we will walk out of the Commonwealth? What are the factors standing in the way of our Government telling the

[Shri Bipinpal Das]

British Government in that language?

SARDAR SWARAN SINGH: I cannot accept this language. I do not agree with him. Let him remain disappointed. That is all that I can say.

श्री राजनारायण: हमको कोई प्रश्न करना नहीं है। मैं आपके द्वारा यह कहना चाहता हूं कि जो सदन का समय इतना नष्ट किया गया है उससे हम बहुत दुःखी श्रीर चिन्तित हैं। मुझे तो इस सम्बन्ध में केवल कुछ अपनी राय का इजहार करना है कि हम 15 अगस्त 1947 से ...

श्री उपसभापति : श्रापको सवाल नहीं करना है तो श्राप बैठ जाइये ।

श्री राजनारायण: 15 ग्रगस्त 1947 से हम इस राय के हैं कि भारत को कामनवैल्थ छोड देना चाहिये ग्रीर कांग्रेस से ग्रलग होने का कारण भी हमारा यही रहा है। हमारे मिल श्री विपिनपाल दास जी ने जो प्रश्न पूछा है ग्रीर उसके जबाब में मंत्री जी ने जो यह कहा कि हम इस बात से एग्री नहीं करते हैं, तो मैं समझता हं कि वे इस मामले में सीरियस नहीं है । मैं यह जानना चाहता हं कि क्या आज भारत सरकार में यह हिम्मत है कि वह यह कहे कि जब टोरी गावर्नमेंट की सरकार वहां पर ग्रा गई है तो वह लेबर गवर्नमेंट की नीतियों को बदलेगी ग्रौर दक्षिण ग्राफिका का जो सवाल है वह उलट देगी और रोडेशिया की सरकार को हथियार सप्लाई करेगी । इस तरह से जो टोरी सरकार रंग भेद की सुप्रैमैसी की नीति पर चलेगी तो उसके विरोध में यह सरकार स्वत: यहां पर कामनवेल्थ ग्रौर ग्रन्य राष्टों को बलाये ग्रौर फिर यह सरकार कहे कि हम आज ब्रिटिश सरकार की इस नीति के घोर विरोधी हैं और उसकी घोर भर्त्सना करते हैं। क्या इस सरकार में इस तरह के कार्य करने की हिम्मत है कि जो सरकार काले गोरे के रंग भेद को इस जगत में पून: पैदा कर रही है उसके खिलाफ कोई इस तरह की कार्यवाही करे।

हम यह जानते हैं कि जब जब टोरी सरकार ग्रायेगी तब वह लेवर गवर्नमेंट के फल्डामेंटल ग्रौर मूल पालिसियों को बदलेगी। हम इस चीज को ग्रच्छी तरह से जानते हैं कि इंग्लैण्ड इस तरह की बात करेगा। परन्तु मुझे तो यह प्रक्ष्न करना है कि भारत की हिजड़ी सरकार इस संबंध में क्या कर रही है। भारत में ग्राज जो यह हिजड़ी सरकार है, नपुन्सक सरकार है . . .

श्री उपसभापति: श्रच्छे शब्द इस्तेमाल करें।

एक माननीय सदस्य : हिजड़ी क्या हुआ ?

श्री राजनारायण : नपुन्सक ।

श्री महावीर त्यागो : यहां कोई मेम्बर नपुत्सक नहीं है ।

श्री राजनारायण: तो मेरा कहना यह है कि यहां पर हमारे सम्मानित सदस्यों ने ब्रिटिश सरकार की पालिसी के बारे में जो कुछ कहा है वह सब व्ययं है। यह बात तो हमको मान लेनी चाहिये कि वह इस तरह की बात करेगी ही, श्रगर वह नहीं करती है तो श्रपने कर्तव्य से विहीन हो जाती है। भारत सरकार जो यह कहती है कि हम रंग भेद की नीति को नहीं मानते हैं, हम तो मानव को एक मानते हैं, सब को समान श्रिष्ठकार होने चाहिये, उपनिवशेवाद खत्म होन चाहिये, तो मैं यह जानना चाहता हूं कि उपनिवेश वाद के प्रति भारत सरकार की यही नीति है।

मैं इस पक्ष में हूं कि इस सदन की राय जाहिर की जाय कि यह सदन भारत की सरकार को स्रादेश देता है कि ब्रिटिश सरकार ने जो स्रव तक की नीति में परिवर्तन किया है और दक्षिण स्रफ्तीका को हथियार भेजकर जो रंग भेद की नीति को चलाने की साजिश की है उसके विकद वह सिकय स्रोर ठोस कदम उठाये और कामनवैल्थ से स्रवना नाता-रिश्ता तोड़े । स्रगर यह प्रस्ताव सदन कर सकता है तो सदन को करना चाहिए । स्था सरकार हमारे इस प्रस्ताव को मानेगी ?

श्री महाबीर त्यागी : जो लफ्ज 'नपुन्सक' इन्होंने कहा है इसको एक्सपंज कर देना चाहिए क्योंकि हाउस में जितने मेम्बर हैं सब शादीणुदा हैं, बच्चे वाले हैं, उनको नपुन्सक कहना बिल्कुल गलत है।

SARDAR SW ARAN SINGH: Sir, the hon. Member started by saying that he wanted to express an opinion and he d d not want to ask any questions. Bit towards the end he asked a ques" ion to which I have already replied and I have nothing more to add.

SHRI NIREN GHOSH: I would like to know if the U.K. can claim that it would sell arms to South Africa in 'its own interestwhether it is in its on n interest or not, it is a different matter; that is what the Minister says -is it not in the interest of India t< claim the right to sell arms to the everwhelming majority in South Air: ca which is struggling against this Fascist regime?

THE LEADER OF THE OPPOSITION (SHRI 3. N. MISHRA): India is so overwhelmed with arms that it can sell them

SHRI NIEEN GHOSH: I understand that th'y have got five hundred or six h mdred crores of military hardware from the Soviet Union alone. What a e vou going to do with this? At least you can help them.

SHRI LOK/, NATH MISRA: Why don't you ask China to do it?

SHRI NIREN' GHOSH: So. in.the interest of Rhodesians and the South African peop e, as well as in our own interest, why should you not claim this rigl t to sell arms to them? Secondly. I w >uld like to know whether he woul< consider the question of raising ths issue in the United Nations to condemn those countries which are members of the U.N. and which have v olated U.N. agreements on banning oi trade with, or selling of arms to Seuth Africa. Have you moved any such thing? If not, why not? What ar > you doing? You are not even doing that. Thirdly, he waxed eloquent that it is no longer a British Comme nwealth. Nobody would

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believe this. If a tree vote is taken in this House or in the other House, or even if a referendum is taken in the country, the vote would be for quitting the Commonwealth. Have you the courage to do 'it? You are tied to the apron-strings of so many countries—U.K.. U.S.A. and others— against our national interest.

So. when the U.K. is deliberately violating this agreement, 'is violating the resolution of the U.N. you are only expressing concern. You are expressing concern for South Africa, as far as I understand, for the last five to ten years. You have only expressed concern and have done nothing else. So at least now would vou consider, in Vew of all those things, the question of quitting this damned Commonwealth?

SHRI BHUPESH GUPTA: I hope Shrimati Nandini Satpathy will not be made the Minister in charge of expressing concern.

SARDAR SW ARAN SINGH: Sometimes I express happiness.

Sir, the first question that he has asked is why we should not cla'im the right to sell arms to the freedom fighters in Mozambique, Angola or South Africa. I ask: From whom have we to claim that right? As a sovereign country if you decide that it 'is in your national interest to sell arms to someone, how can anybody object? It is quite another thing whether you actually sell arms or not. So there is no question of claiming any right from anyone. You should not put it as if it a right to be claimed from somebody. It is the sovereign right of any country to sell arms to whomsoever it wants.

Then the second question he has asked is: Why we are not taking the line in the U.N. that those who are contravening the embargo on supplies to Rhodesia, should be condemned. This is precisely our attitude. We have ourselves raised our voice exactly in those terms in the United Nations.

SHRI NIREN GHOSH: Have you moved any resolution?

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SARDAR SWARAN SINGH: Yes, yes. We have co-sponsored a resolution. Mr. Niren Ghosh generally is a well-read person, but probably he is not keeping himself informed about the U.N. Persons of his way of thinking have, of late, lost interest in the U.N. That is my, feeling; otherwise, he would not have put this question.

SHRI NIREN GHOSH: What is the date of that resolution?

SARDAR SWARAN SINGH: That has been adopted by the Security Council of the United Nations.

And his third question is one which I have already answered and I cannot add anything to what I have said already.

SHRI BANKA BEHARY DAS (Orissa): Sir. on 22nd July in the House of Commons the Foreign Secretary, Alec Douglas Home, when he was giving a battering, sa'id,

"We have told Mr. Volster that it is our intention to sell arms under the Simonstown Agreement, but we have taken no final decision."

But when it was again pursued he said,

"The decision at the end of the day must be the decision of the British Government and nobody can make it for us."

So I want to ask the Minister what the content of the letter is. whether after making the decision that they will supply arms to South Africa, they have asked us for our opinion or whether they are going to give any weight to our opinion. What Is the content of that letter? Are you prepared to lay a copy of that letter on the Table of the House?

My second question is this. We are told that during the discussion in the House of Commons it was announced that sixteen nations of the Commonwealth had already informed the British Government about their reaction. Can you enlighten us if you consulted other Commonwealth Nations? Which are the countries which have objected to the supply of arms to South Africa?

SARDAR SWARAN SINGH: With regard to the first question I would say that in the communication sent to our Prime Minister, the British Prime Minister had not said that they had already taken a decision. In fact they said this is their intention and they asked for our reaction, and we have conveyed that to thern.

With regard to his second question, all the African countries 'in the Commonwealth have opposed it. Even Canada has opposed it. We have opposed it. If the honourable Member is interested. I will give him a complete list of such countries.

SHRI BHUPESH GUPTA: Twenty out of) twentynine members.

SARDAR SWARAN SINGH: I wiH give a complete list.

MR. DEPUTY CHAIRMAN: Shri Shejwalkar.

SHRI N. K. SHEJWALKAR: I am not going to put any queston. I want to lodge my protest. I have been submitting in the last three days . . .

MR. DEPUTY CHAIRMAN: I am now giving you a chance.

SHRI N. K. SHEJWALKAR: Those people whose names do not appear in the list have been given chances . . .

MR. DEPUTY CHAIRMAN: You represent a different political group.

SHRI N. K. SHEJWALKAR: I do not want to put any question. But I want to lodge my protest.

SHRI KRISHAN KANT: May I know from the hon. Minister whether the conference of Commonwealth countries which you want io have in Lusaka will be an informal conference or a formal conference? The hon. Minister said that at the Lusaka non-aligned conference, many countries belonging to the Commonwealth will also be present and you will have talks with them. May I know whether it will be an informal talk or formal talk and will

thev come to any conclusion as to what they ;ire going to do at the next Common wealth Prime Ministers' Conferen :e? As Shri Niren Ghosh said, many Alfrican national movements an asking for arms from India because hey have come to the conclusion thai non-violent struggle is not going o help them. Are the Government >f India prepared to supply them a ms?

श्री राजनारायण : कभी ग्रापने कोई मवमेंट किया है ? ऐसा हल्ला करके बेवकूफी की वात करते हो ।

SARDAR S1 VARAN SINGH: With regard to the first question, my expectation is that the non-aligned conference as a whole will also take up thi: matter and it is hoped that a esolut'ion strongly disapproving or condemning the proposed action will be passed. There, we will fully associate ourselves with that move.

The second < luestion does not arise out of the present Calling Attention motion.

#### PAPERS LAID ON THE TABLE

ANNUAL REPOR AND ACCOUNTS (1968-69) OF THE IR." DIAN STATISTICAL INSTITUTE, CALCUTTA AND OTHER PAPERS

THE MINISTER OF STATE (SHRIMATI NANDINI SATPATHY): Sir, I beg to kiy on the Table a copy of the Thirty seventh Annual Report and Accunts of the Indian Statistical Inst tute. Calcutta, for the year 1968-69. t<gether with the Auditors' Report thereon. TPlaced in Library, see No. LT-3691/70.]

## NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MA-HIDA): Sir. I 1: eg to lay on the Table, under section 185 of the Navy Act, 1957, a copy > ach of the following L'B(N)iOSRS—

Notifications (in English and Hindi) of the Ministry of Defence:—

- (i) Notification S.R.O. No. 40, dated the 6th January, 1967. together with a statement giving reasons for the delay in laying -the Notification on the Table.
- (ii) Notification S.R.O. No. 22, dated the 1st January, 1968, together with a statement giving reasons for the delay in laying the Notification on the Table.
- (iii) Notification S.R.O. No. 217. dated the 24th June, 1968, together with a statement givng reasons for the delay in laying the Notification on the Table.
- (iv) Notification S.R.O. No. 159. dated the 9th February. 1969, together with a statement giving reasons for the delay in laying the Notification on the Table.
- (v) Notification S.R.O. No. 161, dated the 1st May. 1969, together with a statement giving reasons for the delay 'in laying the Notification on the Table.

[Placed in Library, see No. LT-3784/70 for (i) to (v).]

- (vi> Notification S.R.O. No. 199, dated the 10th December. 1969, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (Second Amendment) Regulation, 1970.
- (vii) Notification S.RO. No. 229, dated the 3rd March, 1970, publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1970.
- (viii) Notification S.R.O. No. 209. dated the 18th March. 1970. publishing the Naval Ceremonial. Conditions of Service and Miscellaneous (5th Amendment) Regulations, 1970.
- (ix) Notification S.R.O. No. 201/ 70. dated the 2nd May, 1970, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1970.